

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 202/1995

IN RE : T.N. GODAVARMAN THIRUMULPAD

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

INTERLOCUTORY APPLICATION FOR 23.07.2025 "ONLY" [1] CONTEMPT PETITION (C) DIARY NO. 39857 OF 2024 WITH I.A. NO. 75416 OF 2025 (Application for Intervention filed by Mr. Yash S. Vijay, Advocate) IN RE : K. MRUTYUNJAYA RAO IN RE : ANDHRA PRADESH STATE FISH FARMERS ASSOCIATION AND [1 (a)] I. A. NOS. 81754 & 81576 OF 2025 [Applications for Directions and Intervention filed by Mr. Yash S. Vijay, Advocate in W.P.(C)No. 202/1995] IN RE : ANDHRA PRADESH STATE FISH FARMERS ASSOCIATION AND [2] I.A. NO. 5891 OF 2019 [Application For Directions] AND I.A. NOS. 259426, 259429 & 259431 OF 2024 (Applications for Impleadment, Directions and Exemption from filing O.T. filed by Ms. Rani Mishra, Advocate) IN RE : COMPENSATORY AFFORESTATION MANAGEMENT AND PLANNING AUTHORITY (CAMPA) FUNDS ALONGWITH IN RE: STATUS OF FUNDS IN RE: VAISHALI RANA AND [3] ISSUE REGARDING ORDER DATED 16.04.2025 PASSED IN W.P. (C)NO. 4677 OF 1985 AND [4] I. A. NOS. 100352 & 100351 OF 2024 [Applications for Impleadment and Directions filed by Mr. Rajeev Kumar Dubey, Advocate] AND I. A. NOS. 56927, 56928 & 56929 OF 2025 [Applications for Amendment of I.A. Nos. 100351 & 100352/2024 , Amended application for Directions and Exemption form filing O.T. filed by Mr. Rajeev Kumar Dubey, Advocate] AND I. A. NO. 139151 OF 2025 [Application for Exemption from filing O.T. in Counter Affidavit] IN RE : SHRI RAM KRISHNA PANDEY AND [5] I.A. NO. 126582 OF 2025 (CEC REPORT NO. 25 OF 2025) AND I.A. NOS. 135736 & 136040 OF 2025 (Applications for Intervention and Directions in I.A. 126582/2025 filed by Ms. Tanya Srivastava, Advocate) AND I.A. NO. 135954 OF 2025 (Applications for Intervention in I.A. 126582/2025 filed by Ms. Ranu Purohit, Advocate) AND I.A. NO. 138810 OF 2025 (Applications for permission to file Additional documents in I.A. 136040/2025 in I.A. 126582/2025 filed by Ms. Tanya Srivastava, Advocate) AND I.A. NO. 138813 OF 2025 (Applications for permission to file Additional documents in I.A. 136040/2025 in I.A. 126582/2025 filed by Ms. Tanya Srivastava, Advocate) IN RE: M/S. RR TEXKNIT LLP IN RE: RAJEEV RANJAN IN RE: VASANT KUNJ RESIDENTS WELFARE ASSOCIATION AND [6] I. A. NO. 82534 OF 2025 [Application for Clarification filed by Mr. M.K. Maroria, Advocate in I.A. No. 47367/2019 (CEC Report No. 08/2019)] IN RE : REFERAL AND RESEARCH (R AND R) ARMY HOSPITAL, MINISTRY OF DEFENCE AND [7] ISSUE REGARDING ORDER DATED 18.03.2025 PASSED IN W.P.

(C)NO. 13381 OF 1984 AND [8] I.A. NO. 218391 OF 2024 (CEC REPORT NO. 19 OF 2024) IN RE : TO PREVENT THE CONSTRUCTION OF BAL-BHARATI PAUD PHATA (BBPP) ROAD, BY PUNE MUNICIPAL CORPORATION (PMC) AND [9] I.A. NOS. 269550, 269552 AND 269553 OF 2024 [Application for Impleadment, Directions and O.T. filed by Ms. Rani Mishra, Advocate] WITH I.A. NO. 100529 OF 2025 [CEC REPORT NO. 17 OF 2025] WITH I.A. NO. 137359 OF 2025 [CEC REPORT NO. 29 OF 2025- ADDENDUM TO THE REPORT NO. 17 OF 2025 IN I.A. NO. 269550, 269552 AND 269553 OF 2024] IN RE : JUMMA & ORS. AND [10] I. A. NOS. 140072 & 140078 OF 2025 [Applications for Intervention and Directions filed by Mr. Adarsh Kumar Tiwari, Advocate] IN RE : VIJAYENDRA PAL SINGH AND [11] I. A. NOS. 149725, 149726, 149727 & 149733 OF 2025 [Applications for Intervention, Directions, O.T. and Exemption from filing Certified Copy of order filed by Mr. Vikas Kumar, Advocate] IN RE : MOHD. HANEEF AND [12] I. A. NOS. 153500 & 153501 OF 2024 [Applications for Directions and Exemption from filing O.T. filed by Ms. Shibani Ghosh, Advocate] WITH I. A. NO. 153502 OF 2024 [Applications for Intervention filed by Ms. Shibani Ghosh, Advocate] IN RE : DR. DAYA SHANKAR SRIVASTAVA (SARANDA GAME SANCTUARY) AND [13] I. A. NOS. 90595 & 90596 OF 2025 [Applications for permission to file Impleadment and application for Impleadment filed by M/s. Hooda & Co., Advocate] IN RE : B.K. SINGH - IFS (RETD.) AND [14] I.A. NO. 156703 OF 2024 [Application for Impleadment filed by Mr. Shrey Kapoor, Advocate] AND I.A. NO. 156707 & 156710 OF 2024 [Application for Directions and Exemption from filing O.T. filed by Mr. Shrey Kapoor, Advocate] WITH I.A. NOS. 182429 & 182432 OF 2024 [Application for permission to file Additional documents and Exemption from filing O.T. filed by Mr. Shrey Kapoor, Advocate] AND I.A. NOS. 279970 & 279972 OF 2024 [Application for placing on record Addition Facts and documents and Exemption from filing English translation filed by Mr. Shrey Kapoor, Advocate] AND I.A. NO. 8102 OF 2025 [Application for Directions in I.A. No. 211378, 211725/2024 in I.A. 58031/2024 filed by Ms. Aruna Gupta, Advocate] AND [14 (a)] I.A. NO. 212089 OF 2024 [Application for Impleadment in I.A. Nos. 58031 & 58032 of 2024 filed by Ms. Aruna Gupta, Advocate] AND I.A. NOS. 212084 & 212086 OF 2024 [Application for Directions & Exemption from filing O.T. in I.A. Nos. 58031 & 58032 of 2024 filed by Ms. Aruna Gupta, Advocate] AND [14 (b)] CIVIL APPEAL DIARY NO. 12516 OF 2019 AND [14 (c)] SUO-MOTU WRIT PETITION (C) NO. 1 OF 2023 WITH I.A. NO. 128329 OF 2025 [Application for Clarification/Directions filed by Ms. Megha Karnwal, Advocate] IN RE : SARISKA TIGER RESERVE IN RE : PAVAN SINGH IN RE : CHAND KANWAR IN RE : ANIL JATAV IN RE : M/S. RADHE GOVIND MARBLE IN RE : STATUS OF FUNDS IN RE : VAISHALI RANA AND [15] I.A. NO. 285881 OF 2024 (Application for Impleadment as Co-petitioners filed by Mr. Arun K. Sinha, Advocate) WITH I.A. NOS. 285829 & 285830 OF 2024 (Applications for Directions and Exemption from filing O.T. filed by Mr. Arun K. Sinha, Advocate) AND I.A. NO. 300603 OF 2024 (Application seeking Impleadment of the owner of the Land as Party Respondent filed by Mr. Arun K. Sinha, Advocate) IN RE : UDIT NARAYAN SONAKIYA & ANR. AND [16] I. A. Nos. 118236 AND 129623 OF 2020 [Applications for Impleadment and Directions] IN RE : M/O AGRICULTURE AND FARMERS WELFARE IN RE : U.T. OF ANDAMAN

AND NICOBAR ADMINISTRATION WITH I.A. No. 179389 OF 2018 [Application for Modification of Court's order dated 07.05.2002 in I. A. No. 502] AND I.A. No. 69399 OF 2021 [Application for permission to file Additional Affidavit] AND I.A. No. 144539 OF 2021 [Application for Intervention in I.A. No. 179389/2018] AND I.A. No. 13413 OF 2023 [CEC Report No. 2/2023 - Note filed by Member Secretary, CEC in I.A. No. 179389/2018] AND I.A. No. 217138 OF 2024 [Application seeking Extension of Time on behalf of MoEF & CC in I.A. No. 179389/2018] IN RE : U.T. OF ANDAMAN AND NICOBAR ADMINISTRATION AND [17] I. A. NOS. 79569 AND 79576 OF 2019 [Applications for Intervention and Directions] WITH I. A. NOS. 159670 AND 159677 OF 2019 [Application for Exemption from filing Official Translation] WITH I. A. D. NOS. 14261 AND 14262 OF 2021 [Applications for Urgent Listing of I.A. Nos. 79569 and 79576/2019 and Exemption from filing duly Attested Affidavit] AND I. A. NOS. 40599 AND 40624 OF 2023 [Applications for Intervention and Modification of Court's order dated 12.05.2022] AND I. A. NO. 220675 OF 2023 [Application for Direction in I.A. No. 79576/2019] AND I. A. NO. 111336 OF 2025 [Application permission to file Additional documents in I.A. No. 79569 & 79576/2019 filed by Mr. Aaditya A. Pande, Advocate] AND I. A. NO. 137276 OF 2025 [Application permission to file Additional documents in I.A. No. 40599 & 40624/2021 filed by M/s. Karanjawala & Co., Advocate] IN RE : SHRAMIK RICKSHAW CHALAK-MALAK SEVASANSTHA IN RE : E-RICKSHAW IN MATHERAN AND [18] IN RE : RANTHAMBORE TIGER RESERVE I.A. NOS. 117782, 117783 AND 117785 of 2025 [Applications for Impleadment, Directions and O.T.] IN RE : SANJAY KUMAR AND [19] SPECIAL LEAVE PETITION(C) No. 25047 OF 2018 AND [20] I. A. NOS. 162033 & 162034 OF 2025 [Applications for Directions & O.T. filed by Ms. Usha Nandini V., Advocate] WITH I. A. NOS. 162154 & 162155 OF 2025 [Applications for Intervention & O.T. filed by Ms. Usha Nandini V., Advocate] IN RE : M.V. ANT00 IN WRIT PETITION (CIVIL) NO. 202/1995 "ONLY" ARE LISTED IN W.P.(C) No. 202/1995, I.A. Nos. 62990 & 62991 of 2025 with I.A. No. 138126 of 2025 (CEC REPORT NO. 28 of 2025) and I. A. Nos. 154102, 154104 & 154106 of 2025 with I. A. No. 169242 of 2025, I. A. Nos. 138323 & 138324 of 2025 "ONLY" ON 23.07.2025 AND THE NAMES OF "ONLY" THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN AGAINST THESE I.As. MR. HARISH N. SALVE, SR. ADV. [A.C.], MR. A.D.N. RAO, SR. ADVOCATE [A.C.], MS. APARAJITA SINGH, SR. ADVOCATE [A.C.], MR. SIDDHARTHA CHOWDHURY, ADVOCATE [A.C.] MR. K. PARAMESHWAR, SR. ADVOCATE [A.C.] MR. G.S. MAKKER, ADVOCATE MR. S.N. TERDAL, ADVOCATE FOR S.NO. [1 & 1 (a)] MR. K. PARAMESHWAR (A.C.), MR. MUKESH KUMAR, MR. GUNTUR PRASAD KUMAR (STATE OF ANDHRA PRADESH), MR. YASH S. VIJAY (INTERVENOR) FOR S. NO. [2] MR. K. PARAMESHWAR (A.C.), MR. G.S. MAKKER, MR. ARAVIND S. (PUDUCHERRY), MR. SAMIR ALI KHAN (BIHAR), MR. AKSHAY AMRITANSHU (HARYANA), MS. PURNIMA KRISHNA (TAMIL NADU), MR. PRASHANT KUMAR (CHHATISGARH), MR. S.N. TERDAL (ANDAMAN & NICOBAR, CHANDIGARH, LADAKH, LAKSHADWEEP), MR. V.N. RAGHUPATHY (KARNATAKA), MR. KARAN SHARMA (PUNJAB), MS. ASTHA SHARMA (WEST BENGAL), MR. SUDEEP KUMAR (UTTAR PRADESH), MR. SHOVAN MISHRA (ODISHA), MR. SHUVODEEP ROY (ASSAM, TRIPURA), MS. SUGANDHA ANAND

(HIMACHAL PRADESH), MR. ABHISHEK ATREY (UTTARAKHAND), MR. NISHE RAJEN SHONKER (KERALA), MR. AADITYA A. PANDE (MAHARASHTRA), MR. K. ENATOLI SEMA (NAGALAND), MR. PASHUPATI NATH RAZDAN (JAMMU & KASHMIR), MR. ANANDO MUKHERJEE (JHARKHAND, MIZORAM), MR. GUNTUR PRAMOD KUMAR (ANDHRA PRADESH), MS. NIDHI JASWAL (RAJASTHAN), MR. CHIRAG M. SHROFF (NCT OF DELHI), MS. SWATI GHILDIYAL (GUJRAT), MS. MRINAL GOPAL ELKER/MRINAL ELKER MAZUMDAR (MADHYA PRADESH), MR. SAMEER ABHYANKAR (SIKKIM), MR. SHISHIR DESHPANDE (GOA), MR. PUKHRAMBAM RAMESH KUMAR (MANIPUR), MR. SRAVAN KUMAR KARANAM (TELANGANA), MR. AVIJIT MANI TRIPATHI (STATE OF MEGHALAYA) MS. RANI MISHRA (FOR I.A. NOS. 259426, 259429 & 259431 OF 2024) FOR S.NO. [3] MR. K. PARAMESHWAR (A.C.) FOR S.NO. [4] MR. K. PARAMESHWAR (A.C.), MR. RAJEEV KUMAR DUBEY, MR. SUDEEP KUMAR (FOR STATE OF U.P.) FOR S.NO. [5] MR. K. PARAMESHWAR (A.C.), MS. TANYA SRIVASTAVA, MS. RANU PUROHIT FOR S.NO. [6] MR. K. PARAMESHWAR (A.C.), MR. M.K. MARORIA FOR S.NO. [7] MR. K. PARAMESHWAR (A.C.), MR. G.S. MAKKER (MoEF & CC), MS. NIDHI JASWAL (STATE OF RAJASTHAN) FOR S.NO. [8] MR. K. PARAMESHWAR (A.C.) FOR S.NO. [9] MR. K. PARAMESHWAR (A.C.), MS. RANI MISHRA, MR. AKSHAY AMRITANSHU (FOR R-2/STATE OF HARYANA) FOR S.NO. [10] MR. K. PARAMESHWAR (A.C.), MR. ADARSH KUMAR TIWARI, MS. SUGANDHA ANAND (STATE OF HIMACHAL PRADESH) FOR S.NO. [11] MR. K. PARAMESHWAR (A.C.), MR. VIKAS KUMAR FOR S.NO. [12] MR. K. PARAMESHWAR (A.C.), MS. SHIBANI GHOSH, MS. PALLAVI LANGAR, MR. G.S. MAKKER FOR S.NO. [13] MR. K. PARAMESHWAR (A.C.), MS. SHIBANI GHOSH FOR S.NO. [14 (a to c)] MR. K. PARAMESHWAR (A.C.), MR. G.S. MAKKER, MS. RANI MISHRA, MR. K. PARAMESHWAR (A.C.), MS. PARUL SHUKLA, MR. MILIND KUMAR, MR. SHREY KAPOOR, MS. ARUNA GUPTA, MS. NIDHI JASWAL, MR. SHYAM D. NANDAN, ADV. IN C.A.(D)NO. 12516/2016 FOR S.NO. [15] MR. K. PARAMESHWAR (A.C.), MR. ARUN K. SINHA, MR. ASHUTOSH KUMAR SHARMA (STATE OF UTTARAKHAND), MR. P.S. SUDHEER FOR S.NO. [16] MR. K. PARAMESHWAR (A.C.), MR. RAJ BAHADUR YADAV, MS. MRINAL ELKER MAZUMDAR, MR. RAJAT ARORA, MR. P.K. MANOHAR, MR. G.S. MAKKER FOR S.NO. [17] MR. K. PARAMESHWAR (A.C.), MS. MISHA ROHATGI MOHTA, M/S. KARANJAWALA & CO., MR. KRISHNA BALLABH THAKUR, MR. T.R.B. SIVAKUMAR, MR. AADITYA A . PANDE (STATE OF MAHARASHTRA) FOR S.NO. [18] MR. K. PARAMESHWAR (A.C.), MS. RANI MISHRA FOR S. NO. [19] MR. K. PARAMESHWAR (A.C.), MR. KUNAL CHATTERJI, MS. ASTHA SHARMA, MR. NARESH KUMAR, MR. G.S. MAKKER, MR. ANANDO MUKHERJEE, MS. POOJA DHAR, MR. S.N. TERDAL, MR. MOHIT D. RAM FOR S.NO. [20] MR. K. PARAMESHWAR (A.C.), MS. USHA NANDINI V.

WITH

Diary No(s). 39857/2024 (PIL-W)

(IA No. 75416/2025 - INTERVENTION/IMPLEADMENT)

SLP(C) No. 25047/2018 (XVI)

Diary No(s). 12516/2019 (XVII)

(IA No. 68530/2019 - CONDONATION OF DELAY IN FILING, IA No. 68535/2019 - EX-PARTE STAY, IA No. 68538/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 220462/2024 - INTERVENTION/IMPLEADMENT, IA No. 68527/2019 - PERMISSION TO FILE

APPEAL)

SMW(C) No. 1/2023 (PIL-W)

[IA No. 282482/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 128329/2025 - CLARIFICATION/DIRECTION, IA No. 128330/2025 - EXEMPTION FROM FILING O.T., IA No. 285430/2024 - EXEMPTION FROM FILING O.T., IA No. 227339/2024 - INTERVENTION/IMPLEADMENT)

Date : 23-07-2025 This petition was called on for hearing today.

CORAM :

**HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE K. VINOD CHANDRAN
HON'BLE MR. JUSTICE JOYMALYA BAGCHI**

For petitioner (s) :

**Mr. Akshay Mann, Adv.
Mr. Mukesh Kumar, AOR**

**Mr. Kunal Chatterji, AOR
Ms. Maitrayee Banerjee, Adv.
Mr. Rohit Bansal, Adv.
Mr. Varij Nayan Mishra, Adv.**

**Mr. Shyam D. Nandan, AOR
By Courts Motion, AOR
Mr. Chanchal Kumar Ganguli, AOR
M/S. Plr Chambers And Co., AOR**

**Mr. Syed Mehdi Imam, AOR
Mr. Mohd Parvez Dabas, Adv.
Mr. Uzmi Jamil Husain, Adv.**

**Mr. T. Harish Kumar, AOR
M/S. Mitter & Mitter Co., AOR
M/S. Lawyer S Knit & Co, AOR**

**For Respondent(s)/
applicant(s) :**

**Mr. Mukul Rohatgi, Sr. Adv.
Mr. Sidharth Bhatnagar, Sr. Adv.
Mr. Vivek Gupta, AOR
Mr. Ankit Verna, Adv.
Mr. Govind Gupta, Adv.**

**Mr. Pankaj Sharma, Adv.
Mr. Parth Johri, Adv.
Ms. Vidushi Pandey, Adv.
Mr. Subham Bahuguna, Adv.
Mr. Eshan Kumar Saxena, Adv.**

Mr. Rajeev Kumar Dubey, Adv.
Mr. Srajana Suman Mund, Adv.

Mr. Aman Panwar, AAG for Karnataka
Mr. Sanchit Garga, AOR
Mr. Piyush Wadhwa, Adv.
Mr. Abhinav Kumar, Adv.

Mr. Gurmeet Singh Makker, AOR
Mr. Gaichangpou Gangmei, AOR

Mr. Raj Kishor Choudhary, AOR
Mr. Shakeel Ahmed, Adv.
Ms. Pratibha Singh, Adv.
Ms. Shalini Tripathi, Adv.
Mr. Himanshu Gupta, Adv.
Mr. Anupam Bhati, Adv.
Mr. Nakul Chaudhary, Adv.

Mr. Shuvodeep Roy, AOR
Mr. Deepayan Dutta, Adv.
Mr. Saurabh Tripathi, Adv.

Mr. T. Mahipal, AOR
Mr. Umesh Bhagwat, AOR
Mrs. M. Qamaruddin, AOR
Mr. H. S. Parihar, AOR
Ms. Baby Krishnan, AOR
Mr. P. R. Ramasesh, AOR

Ms. Adviteeya, Adv.
Mr. Rakesh K. Sharma, AOR

Mr. P. N. Gupta, AOR
Mr. Sarad Kumar Singhania, AOR
Mr. E. C. Agrawala, AOR
Mr. Kuldip Singh, AOR
Ms. Bina Madhavan, AOR
Ms. Pratibha Jain, AOR
Mr. Rajat Joseph, AOR
Mr. Gopal Prasad, AOR
Ms. Jyoti Mendiratta, AOR
Mr. S.. Udaya Kumar Sagar, AOR
Mr. Ranjan Mukherjee, AOR
Ms. Sharmila Upadhyay, AOR

Mr. Tejaswi Kumar Pradhan, AOR
Mr. Pranab Samantaray, Adv.
Mr. Manoranjan Paikaray, Adv.

M/S. Arputham Aruna And Co, AOR
Mrs. Nandini Gore, AOR

Mr. Raj Kumar Mehta, AOR
Ms. Madhu Moolchandani, AOR
Mrs. B. Sunita Rao, AOR
Mr. Rajeev Singh, AOR
Mrs. Kanchan Kaur Dhodi, AOR
Mr. Surya Kant, AOR
Mr. E. C. Vidya Sagar, AOR
M/S. M. V. Kini & Associates, AOR
Mrs. Manik Karanjawala, AOR

Mr. Kamal Mohan Gupta, AOR
Ms. Mehraj, Adv.

Mr. Prashant Kumar, AOR

Mr. Dharmendra Kumar Sinha, AOR

Mr. P. Parmeswaran, AOR
Ms. Sujata Kurdukar, AOR
Ms. Charu Mathur, AOR

Mr. Bhavanishankar V.gadnis, Adv.
Mr. A. Venayagam Balan, AOR
Mr. Vishwanath Gadnis, Adv.

Mr. Sudarsh Menon, AOR

Mr. Ramesh Babu M. R., AOR
Mr. Vikrant Singh Bais, AOR
Mr. Shiva Pujan Singh, AOR
Ms. K. V. Bharathi Upadhyaya, AOR
Mr. Rajiv Mehta, AOR
Mr. Ejaz Maqbool, AOR
Mr. Rajesh, AOR
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Mr. Lakshmi Raman Singh, AOR
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Ms. Narinder Kumar Verma, Adv.
Ms. Hema Sahu, Adv.
Mr. C. L. Sahu, AOR

Ms. Sumita Hazarika, AOR
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Mr. Raghav Pandey, Adv.
Ms. Sharmistha Choudhary, Adv.

Ms. Gauri Pandey, Adv.

Mr. Gopal Singh, AOR
Mr. T. V. George, AOR
Mr. Krishnanand Pandeya, AOR
Mr. Neeraj Shekhar, AOR
Ms. Asha Gopalan Nair, AOR

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Mr. Hitesh Kumar Sharma, Adv.
Mr. Amit Kumar Chawla, Adv.
Mr. Akhileshwar Jha, Adv.
Mr. Mahi Pal Singh, Adv.
Mr. Javed Raza, Adv.
Mr. Sandeep Singh Dingra, Adv.
Mr. Sanjiv Kumar Jain, Adv.
Mr. Ravinder Pal Singh, Adv.
Ms. Manisha Chawla, Adv.
Ms. Niharika Dwivedi, Adv.
Mr. Varun Varma, Adv.
Mr. Shubham Rajhans, Adv.
Mr. Ishank Ranjan, Adv.
Mr. Prakhar Shukla, Adv.

Ms. Hemantika Wahi, AOR

Mr. Mohd. Irshad Hanif, AOR
Ms. Rifat Ara Butt, Adv.

Mr. Punit Dutt Tyagi, AOR
Mr. Rathin Das, AOR
Mr. Ratan Kumar Choudhuri, AOR
Mr. Sudhir Kulshreshtha, AOR

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Mr. Youkteshwari Prasad, Adv.
Mr. Mukesh Kumar Verma, Adv.
Mr. Mata Prasad Pathak, Adv.
Mr. Vijay Singh, Adv.
Ms. Ambali Vedasen, Adv.
Mr. Arvind Kumar Tomar, Adv.
Mr. Soumyadeep Chatterjee, Adv.
Mr. Mayur Raj, Adv.
Mr. Nikhil Kumar, Adv.
Mr. Tushar Rawal, Adv.

Ms. Sushma Suri, AOR
Mr. Sudhir Kumar Gupta, AOR
Mr. A. N. Arora, AOR
Mr. Irshad Ahmad, AOR

Mr. G. Prakash, AOR
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Mr. Guntur Pramod Kumar, AOR
Ms. Prerna Singh, Adv.
Mr. Dhruv Yadav, Adv.

Mrs. Bina Gupta, AOR
Mr. P. V. Yogeswaran, AOR
Mr. Jitendra Mohan Sharma, AOR
Ms. Malini Poduval, AOR
Ms. C. K. Sucharita, AOR
Ms. Binu Tamta, AOR
Mr. Shibashish Misra, AOR
Mr. K. L. Janjani, AOR
Mr. Naresh K. Sharma, AOR
Ms. A. Sumathi, AOR
Mr. Jai Prakash Pandey, AOR
Mrs. Anjani Aiyagari, AOR
Mr. K. V. Vijayakumar, AOR
Mrs. Rani Chhabra, AOR
Ms. Divya Roy, AOR
Mr. Tarun Johri, AOR
Mr. Radha Shyam Jena, AOR
Mr. Ajit Pudussery, AOR
Mr. Ashok Mathur, AOR
M/S. Parekh & Co., AOR
M/S. K J John And Co, AOR
Mr. V. Balachandran, AOR
Mr. S. C. Birla, AOR
Mr. Ram Swarup Sharma, AOR
Mr. M. Yogesh Kanna, AOR
Mr. Naresh Kumar, AOR

Ms. Aishwarya Bhati, A.S.G.
Mr. Shiv Mangal Sharma, A.A.G.
Ms. Abhinandini Sharma, Adv.
Mr. Saurabh Rajpal, Adv.
Mr. Amogh Bansal, Adv.
Ms. Nidhi Jaswal, AOR

Mr. Kunal Mimani, AOR
Mr. Vikash Singh, AOR
Dr. Surender Singh Hooda, AOR
Mr. Sunil Kumar Verma, AOR
Mr. Prakash Kumar Singh, AOR
Ms. Tanya Srivastava, AOR
Mr. Mohit D. Ram, AOR
Ms. Adarsh Nain, AOR

Mr. Dama Seshadri Naidu, Sr. Adv.

Mr. Guntur Pramod Kumar, AOR
Ms. Prerna Singh, Adv.
Mr. Dhruv Yadav, Adv.

Mr. Amrish Kumar, AOR
Ms. Purnima Krishna, AOR

Ms. Aishwarya Bhati, A.S.G.
Mrs. Ruchi Kohli, Sr. Adv.
Mr. Mukesh Kumar Maroria, AOR
Mr. Raghav Sharma, Adv.
Mr. Jagdish Chandra Solanki, Adv.
Mr. Suhasini Sen, Adv.
Mr. Gaurang Bhushan, Adv.

Mr. Sujit Kumar Mishra , AOR
Mr. Aldanish Rein, AOR
Mr. Kunal Mimani, AOR

Mr. Shantanu Kumar, AOR

Ms. Seita Vaidyalingam, AOR

Mr. Anando Mukherjee, AOR
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Ms. Anzu. K. Varkey, AOR

Ms. Astha Sharma, AOR
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Mr. Avijit Mani Tripathi, AOR
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Mr. Deeptakirti Verma, AOR

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Ms. Usha Nandini V., AOR
Mr. John Thomas Arakal, Adv.

Ms. Ila Shikhar Sheel, AOR
Mr. Sanjeev Kumar Karagwal, Adv.

Mr. Nishanth Patil, AOR
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Mr. Karan Sharma, AOR
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Ms. Sugandha Anand , AOR

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Ms. Anupama Ngangom, Adv.

Ms. Rajkumari Divyasana, Adv.

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Ms. Garima Prashad, Sr. A.A.G.

Mr. Sudeep Kumar, AOR

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Ms. Rupali, Adv.

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Ms. Ripul Swati Kumari, Adv.

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Mr. Shubham Upadhyay, AOR

Mr. Ajay Agarwal, A.A.G.

Mr. Ashiwan Mishra, Adv.

Ms. Aditi Mishra, Adv.

Mr. Kamendra Mishra, AOR

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Ms. Ruchira Goel, AOR

Mr. Siddharth Dharmadhikari, Adv.

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Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.
Mr. Adarsh Dubey, Adv.

Mr. Parth Awasthi, Adv.
Mr. Pashupathi Nath Razdan, AOR
Ms. Richa Tiwari, Adv.

Mr. Tarun Gupta, AOR
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Mr. Ajay Kumar Bahuguna, Adv.

Ms. Suman Kukrety, AOR

Mrs. Aishwarya Bhati, A.S.G.
Ruchi Kohli, Adv.
Suhashini Sen, Adv.
Shyam Gopal, Adv.
Raghav Sharma, Adv.
Raman Yadav, Adv.
Dr. N. Visakamurthy, AOR

Mr. Shivanshu Singh, Adv.
Mr. P. S. Sudheer, AOR
Mr. Rishi Maheshwari, Adv.
Ms. Anne Mathew, Adv.
Mr. Bharat Sood, Adv.
Mr. Jai Govind M J, Adv.
Mr. Jashan Vir Singh, Adv.

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Mr. Mayank Aggarwal, AOR
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Mr. Abhishek Pandey, Adv.
Mr. Prashant Kumar Umrao, AOR

Mr. Arun K. Sinha, AOR
Ms. Sakshi Kakkar, AOR

Mr. Aman Pawar, Adv.
Mr. Sanchit Garga, AOR
Mr. Shashwat Jaiswal, Adv.

Mr. Naveen Kumar, AOR
Mr. P. K. Manohar, AOR
Mr. Vinod Sharma, AOR
Ms. Surbhi Mehta, AOR
Mr. Rajeev Singh, AOR

Mr. Pb Suresh, Sr. Adv.
Ms. Parul Shukla, AOR
Ms. Shubhangi Pandey, Adv.
Mr. Saday Mondol, Adv.

Mr. Tushar Mehta, S.G.
Ms. Dr. Monika Gusain, Sr. Adv.
Mr. B.K. Satija, A.A.G.
Mr. Akshay Amritanshu, AOR
Mr. Hariom Yaduvanshi, Adv.
Mr. Arjun Yaduvanshi, Adv.
Ms. S. Harini, Adv.
Mr. Avi Dhankhar, Adv.
Mr. Vansmani Tripathi, Adv.
Ms. Aahana Jaiswal, Adv.
Ms. Drishti Rawal, Adv.
Ms. Drishti Saraf, Adv.
Ms. Tanya Gupta, Adv.

Mr. Omanakuttan K. K., AOR
Mr. Ajit Sharma, AOR

Mr. Avijit Roy, AOR

Mr. B. K. Pal, AOR
Mr. James P. Thomas, AOR
Mr. S. Gowthaman, AOR
Mr. A. Karthik, AOR
Mr. Rajiv Kumar Choudhry , AOR

Mr. Anurag Tandon, AOR
Mr. Aastik Dhingra, Adv.
Mr. Umesh Kumar, Adv.

Mr. Samir Ali Khan, AOR
Mr. Pranjal Sharma, Adv.
Mr. Kashif Irshad Khan, Adv.

Mr. Sachin Patil, AOR

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Mrs. Rini Badoni Awana, Adv.
Mr. Suraj Kundu, Adv.
Mr. Aniket Chauhan, Adv.

Ms. Shalini Kaul, AOR
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Ms. Swati Ghildiyal, AOR
Ms. Neha Singh, Adv.

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Mr. Nalin Kohli, Sr. Adv.
Ms. Ruchira Gupta, Adv.
Mr. Shishir Deshpande, AOR
Ms. Pooja Tripathi, Adv.
Mr. Amit Kumar, Adv.
Mr. Abhishek Verma, Adv.
Ms. Nimisha Menon, Adv.

Mr. Yusuf, AOR

Mr. Agam Sharma, AOR

Mr. Shubhranshu Padhi, AOR

Mr. Nishe Rajen Shonker, AOR
Mrs. Anu K Joy, Adv.
Mr. Alim Anvar, Adv.
Mr. Santhosh K, Adv.
Mrs. Devika A.l., Adv.

Mr. Nishit Agrawal, AOR
Mr. Krishna Ballabh Thakur, AOR

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Ms. Aruna Gupta, AOR
Mr. Ramesh Allanki, Adv.
Mr. Syed Ahmad Naqvi, Adv.

Applicant-in-person, AOR
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Mr. Lakshmeesh S. Kamath, AOR

Mr. Naveen R Nath, Sr. Adv.
Mr. Vikas Kumar, AOR
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Mr. Khushi Mohd., Adv.
Mr. Arun Kumar, Adv.
Mr. Kedar R Seludkar, Adv.
Ms. Samiksha Jain, Adv.
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Mr. Kumar Nikhil, Adv.
Mr. P. Venkatraju, Adv.
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Mr. Himinder Lal, AOR
Ms. Shruti Jose, AOR

Mr. Anuj Saxena, Adv.
Mr. Anuj Ruhela, Adv.
Mr. Shubham Sagar, Adv.
Mr. Manan Malik, Adv.
Mr. Harsh Saxena, Adv.
Mr. Md. Shahid Hussain, Adv.
Mr. Durgesh Ramchandra Gupta, AOR

Mr. Gopal Balwant Sathe, AOR

Mr. Sarvam Ritam Khare, AOR
Ms. Shweta Chaurasia, Adv.
Mr. Kushagra Sharma, Adv.
Mr. Anuj Agarwal, Adv.
Mr. Akarsh Khare, Adv.

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Mr. Harish Pandey, Adv.
Ms. Indira Bhakar, Adv.
Mr. Anuj Srinivas Udupa, Adv.
Mr. Krishna Kant Dubey, Adv.
Mr. Piyush Beriwal, Adv.
Mr. Neeraj Kumar Sharma, Adv.

Ms. Mrinal Elker Mazumdar, Adv.
Mr. Shashwat Parihar, Adv.
Mr. Mukesh K Verma, Adv.
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Mr. Dinesh Chandra Pandey, AOR
Mr. Shrey Kapoor , AOR
Ms. Anne Mathew, AOR
Mr. Yash S. Vijay, AOR
Mr. Adarsh Kumar Tiwari, AOR
Mr. Kaushik Choudhury, AOR

Mr. Aravindh S., AOR
Mr. Aman Gautam, Adv.
Ms. Anika Bansal, Adv.

Mrs. Kirti Renu Mishra, AOR
Mr. Atul Sharma, AOR

Mr. Anirudh Sanganeria, AOR
Mr. Chinmay Deshpande, Adv.
Mr. Sarvavid Pradhan, Adv.

Mr. Subhasish Mohanty, AOR
Mr Rahul Jain, AOR
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Ms. Nina Nariman, Adv.
Ms. Tahira Karanjawala, Adv.
Mr. Arjun Sharma, Adv.
Mr. Shreyas Maheshwari, Adv.
Ms. Sarah Ayreen Mir, Adv.
Ms. Sharanya Ghosh, Adv.
Mr. Samarth Suri, Adv.

Mr. Abhishek Atrey, AOR
Dr. Abhishek Atrey, Adv.
Ms. Ishita Bist, Adv.
Ms. Ambika Atrey, Adv.
Ms. Jyoti Verma, Adv.
Mr. Navneet Gupta, Adv.

Ms. Mrinal Gopal Elker, AOR
Ms. Chhavi Khandelwal, Adv.

Mr. Dhaval Mehrotra, AOR

Mr. Ravindra Kumar, Sr. Adv.
Mr. Binay Kumar Das, AOR
Ms. Priyanka Das, Adv.
Ms. Neha Das, Adv.
Mr. Shivam Saxena, Adv.
Mr. Vikas Bharti, Adv.

Ms. Lakshmi N. Kaimal, AOR

Ms. Aishwarya Bhati, A.S.G.
Mr. Shiv Mangal Sharma, A.A.G.
Ms. Abhinandini Sharma, Adv.
Mr. Saurabh Rajpal, Adv.
Mr. Amogh Bansal, Adv.
Ms. Nidhi Jaswal, AOR

Mr. Arunabh Choudhary, Sr. Adv.
Ms. Pallavi Langar, AOR
Mr. Ashish Jha, Adv.
Mr. Sujeet Kumar Chaubey, Adv.

Mr. Rajeev Kumar Dubey, AOR
Mr. Rajeev Maheshwaranand Roy, AOR
Ms. Pooja Dhar, AOR
Mr. Naveen Kumar, AOR
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Mr. Mahendra Vyas, Adv.
Ms. Shibani Ghosh, AOR
Mr. Rishad A Chowdhury, Adv.

Mr. Chandra Bhushan Prasad, AOR
Ms. Manika Tripathy, AOR
Ms. Ankita Sharma, AOR

Ms. Supreeta Sharanagouda, AOR
Mr. Sharanagouda Patil, Adv.
Mrs. Supreeta Sharanagouda Patil (aor), Adv.
Mr. Jyotish Pandey, Adv.
Mr. Yash, Adv.

Mr. Shoeb Alam, Sr. Adv.
Ms. Ranu Purohit , AOR
Mr. Yashas R.K., Adv.
Ms. Niharika Singh, Adv.
Mr. Deb Saran, Adv.

Mr. K. M. Nataraj Ld. Asg, A.S.G.
Mr. Harish Pandey, Adv.
Ms. Indira Bhakar, Adv.

Mr. Anuj Srinivas Udupa, Adv.
Mr. Krishna Kant Dubey, Adv.
Mr. Piyush Beriwal, Adv.
Mr. Neeraj Kumar Sharma, Adv.
Ms. Mrinal Elker Mazumdar, Adv.
Mr. Shashwat Parihar, Adv.
Mr. Mukesh K Verma, Adv.
Mr. Vinayak Sharma, Adv.
Mr. Shreekant Neelappa Terdal, AOR

M/S. Cyril Amarchand Mangaldas Aor, AOR
Mr. Sandeep Kumar Jha, AOR
Mr. Milind Kumar, AOR
Mr. Mohit Paul, AOR
Ms. Rashmi Nandakumar, AOR

Mr. Kunal Mimani, AOR
Ms. Shraddha Chirania, Adv.
Mr. Dhruv Sahu, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Recent incident of Tiger Deaths in Mal Mahadeshwara Hills
Wildlife Sanctuary, Karnataka (CEC Report No. 36 of 2025)

1. This report pertains to the death of five tigers in the Hugyam Range of Karnataka's Male Mahadeshwara Hills Wildlife Sanctuary. The incident occurred due to pesticide being sprayed on a cattle carcass, which was consumed by the tigers.
2. The case appears to be one of human-animal conflict.
3. The report of the SIT would reveal that a large number of posts in the cadres of Beat Foresters and Forest Watchers are currently lying vacant.
4. We, therefore, direct the State of Karnataka to file an affidavit explaining as to why such a huge shortage of 80 per cent staff exists, when such staff is required to protect wildlife on the ground.

5. Mr. K. Parameshwar, learned Amicus Curiae submits that one of the reasons for this, is that most of the staff is outsourced through contractors, who often exploit the workers and fail to make timely payments.

6. Issue notice to the Union of India and the Ministry of Environment, Forest and Climate Change (MoEF&CC). They are requested to take all the stakeholders on board and work towards a complete solution.

7. Ms. Aishwarya Bhati, learned Additional Solicitor General accepts and waives notice on behalf of the MoEF&CC.

8. List on 13.08.2025.

[1] I. A. Nos. 162033 & 162034 of 2025 with I. A. Nos. 162154 & 162155 of 2025

1. The present applications have been filed seeking the following reliefs:

(a) Pass an order clarifying that no Certificate of Clearance from the Standing Committee of National Board for Wildlife is required for conducting quarrying operations in an extent of 1.9600 Hectares of land comprised in Re Sy.Block No.50 of Re.Sy. No.24/1 (new resurvey nos.24/15,24/13) and 25/4 of Mangalam Dam Village, Alathur Taluk, Palakkad District, Kerala State in the name of the Applicant herein who is a grantee of Letter of Intent; and

(b) Pass an order clarifying that no Certificate of Clearance from the Standing Committee of National Board for Wildlife is required for quarries situated outside ESZ as per draft/final notification in view of the judgment dated 26.04.2023 passed by this Hon'ble Court; and

(c) Direct the MOEF&CC to issue revised Office

Memorandum to be circulated to all states for the proper compliance of the orders passed by this Hon'ble Court; and

(d) Direct the State of Kerala that strict action shall be taken against all those officials for disobeying/misinterpreting the orders of this Hon'ble Court in its true letter and spirit; and

(e) Pass such other further order(s) as this Hon'ble Court may deem fit and proper in the facts and circumstances of this case."

2. This court in its order dated 29.05.2025 has observed thus:

"5. Vide an earlier judgment dated 03rd June, 2022, this Court had prohibited mining activities within an area of 10 kms., from the boundaries of the Wildlife Sanctuary and National Park.

6. Subsequently, vide judgment and order dated 26th April, 2023, this Court had reduced the same to 1 km., from such boundaries or ESZ."

3. After observing the aforesaid, this Court had allowed the IA No. 132290 of 2025 in W.P.(C) No. 202 of 1995.

4. The position that is settled is very clear. Wherever there is a draft notification specifying particular limits for the Eco-Sensitive Zone (ESZ), the same has to be as per the draft notification and not as per the one kilometer which has been provided by our order dated 26.04.2023.

5. It is, therefore, clarified that wherever there is a draft notification or where the proposal for notification is sent by the State to the MoEF&CC for consideration, with regard to the ESZ area, the State shall follow the same as per

the draft notification while regulating the activities within the ESZ areas. Only where no such draft notification are issued, the ESZ area would continue upto one kilometer from the boundaries of such wildlife sanctuaries/national parks as per our order dated 26.04.2023.

6. Needless to state that insofar as the mining activities within the distance of one kilometer from the boundaries of wildlife sanctuaries/national parks are concerned, the restriction shall continue to operate.

7. The applications are, accordingly, disposed of.

[2] I.A. Nos. 149725, 149726, 149727 and 149733 of 2025

1. The present applications have been filed by Mr. Mohd. Haneef, who is the ex-sarpanch in the village-Basai Meo, District Nooh, Haryana.

2. In the present applications, since neither the Chief Secretary nor the District Magistrate responded to the request of CEC to cooperate with the investigation regarding the construction of an illegal road passing from the State of Haryana to Rajsthan, this Court was constrained to pass certain coercive directions against the officers of the State of Haryana.

3. It is alleged that the road was constructed to facilitate illegal mining activities being carried out in an area falling within the State of Rajasthan.

4. Shri Navin R. Nath, learned senior counsel appearing for the applicant submits that the applicant, who was serving as sarpanch of the village and had duly complied with the orders of this Court, has been singled out and terminated without adherence to the procedure prescribed in law. He further submits that an FIR has been registered against the applicant and that the proceedings for quashing the said FIR are also not being entertained.

5. Shri Nath further submits that there is a contemporaneous record which would reveal that the road in question existed much prior to the applicant being elected as sarpanch of the village. He also submits that there are various civil and criminal proceedings either pending or have already been decided among the villagers with respect to the said road.

6. Shri Nath further submits that the applicant has been left without any remedy.

7. We clarify that the pendency of the present proceedings will not preclude the applicant from challenging his removal as Mukhia or from seeking expedited relief in the criminal proceedings initiated against him.

8. If such challenges are brought before the competent Court or authority, they would decide the same on the basis of material placed before it and in accordance with law, without being influenced by the pendency of the present proceedings

before this Court.

9. The applications are, accordingly, disposed of.

[3] I. A. Nos. 138323 & 138324 of 2025

1. Issue notice, to the State of Karnataka and the Union of India, returnable in four weeks.

2. Mr. Sanchit Garga, learned counsel, appears and accepts notice for the State of Karnataka.

3. In addition to the usual mode, liberty is granted to the applicant(s) to serve notice upon Union of India through Central Agency.

[4] (i) I.A. Nos. 62990 & 62991 of 2025 with I.A. No. 138126 of 2025 (CEC REPORT NO. 28 of 2025)

List these applications on 17.09.2025.

[4] (ii) I. A. Nos. 154102, 154104 & 154106 of 2025 with I. A. No. 169242 of 2025 with IA No. 169255 of 2025

1. Learned counsel appearing for the applicant(s) seeks permission to withdraw these applications.

2. Permission is granted.

3. These applications are dismissed as withdrawn.

[5] I. A. Nos. 79569 and 79576 of 2019 with I. A. Nos. 159670 and 159677 of 2019 with I. A. D. Nos. 14261 and 14262 of 2021, I. A. Nos. 40599 and 40624 of 2023, I.A. No. 220675 of 2023 and I. A. No. 111336 of 2025 with I.A. No. 137276 of 2025

As prayed, list on 06.08.2025.

1. By way of the present application, the applicant seeks clarification of order dated 08.04.2019 passed in IA No. 47367 of 2019 in W.P.(C) No. 202 of 1995.

2. This Court vide order dated 08.04.2019 had allowed the said application with the following directions:

"An Affidavit has been filed on behalf of Ministry of Defense wherein the following conditions in terms of CEC Report No. 8 of 2019 have been accepted by them: -

- a) The user agency AH (R & R) shall deposit 5% of the project cost to Ridge Management Board Fund which under the close supervision of the Ridge Management Board will be used by the Forest Department of Delhi Government for conservation and protection of the Delhi Ridge.*
- b) Compensatory plantation of 5000 saplings in lieu of 497 trees to be felled will be undertaken in the existing complex of AH (R&R) at locations to be identified jointly by AH (R&R) and the Forest Department of Delhi Government and the funds for which will be provided by the applicant AH (R& R).*
- c) The cost of raising 5000 trees shall be deposited in advance by AH(R&R) with the Forest Department of Delhi Government and*
- d) The user agency shall obtain necessary permission for the tree felling as per provision under the Delhi (Preservation) of Trees Act, 1994.*

Let them file a report to CEC every six months reporting progress of plantation for a period of five years.

Consequently, the IA is allowed."

3. Subsequent thereto, the CEC had also submitted its report.

4. In the said application, it is stated that the directions issued by this Court in its order dated 08.04.2019 have been

duly complied with.

5. It is further stated that No Objection Certificate for felling/cutting of 210 trees and transplantation for 111 was issued by the competent authority.

6. The CEC has also recommended the grant of permission.

7. We are, therefore, inclined to allow the application.

8. The applicant shall be permitted to fell the trees, subject to compliance with the conditions of compensatory afforestation as directed by the CEC as well as the competent forest authorities.

[9] I.A. Nos. 269550, 269552 and 269553 of 2024 with I.A. No. 100529 of 2025 (CEC REPORT No. 17 of 2025) with I.A. No. 137359 of 2025 (CEC REPORT No. 29 OF 2025) with I.A. No. 162898 of 2025 [CEC REPORT NO. 29 (A) OF 2025 – status report of CEC in I.A. Nos. 269550, 269552, 269553 of 2024]

1. In pursuance to the order dated 29.05.2025 passed by this Court, the State of Haryana has filed its affidavit on 14.07.2025.

2. An elaborate set of steps taken by the State of Haryana in compliance with our directions have been enumerated in the affidavit.

3. Mr. Tushar Mehta, learned Solicitor General appearing for the State of Haryana states that the State is now in an active mode so as to control the illegal mining activities which were being carried out in District Nooh, State of Haryana.

4. We place on record our appreciation for the steps taken

by the State of Haryana. However, we expect all such steps to be taken to their logical end so that such illegal activities are not repeated and a strong deterrent is created against the mining mafia operating in the States of Haryana and Rajasthan.

5. Needless to state that CEC shall always be at liberty to take such steps required to combat illegal mining, in consultation with the State of Haryana, which shall extend full cooperation for the said purpose.

6. List these applications after 12 weeks.

[10] CONTEMPT PETITION(C) DIARY NO. 39857 OF 2024 with I.A. No. 75416 of 2025 &[10(a)] IA Nos. 81754 & 81576 of 2025

As requested by Mr. D.S. Naidu, learned senior counsel, list this matter on 17.09.2025.

[18] I. A. NOS. 90595 & 90596 OF 2025

As prayed, list on 06.08.2025.

Rest of the application(s)/matter(s)

List on 13.08.2025

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
ASSISTANT REGISTRAR

ITEM NO.811
(MENTIONING)

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) NO 202/1995

IN RE : T.N. GODAVARMAN THIRUMULPAD

PETITIONER(S)

VERSUS

UNION OF INDIA & ORS.

RESPONDENT(S)

(I.A. NO. 167008/2025 - INTERVENTION, I.A. NO. 167010/2025 -
DIRECTIONS, I.A. NO. 167477/2025- INTERVENTION, I.A. NO.
167479/2025 - DIRECTIONS)

Date : 23-07-2025 These applications were MENTIONED today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE K. VINOD CHANDRAN
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For applicant(s): Mr. Gaurav Kumar Bansal, Adv. (Through VC)
Ms. Rani Mishra, AOR

UPON BEING MENTIONED, the Court made the following
O R D E R

I.A. NOS. 167008/2025, 167010/2025, 167477/2025 & 167479/2025 in
W.P. (C) No. 202/1995:

List on 06.08.2025.

(POOJA SHARMA)
COURT MASTER (SH)

(ANJU KAPOOR)
ASSISTANT REGISTRAR